GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:352 ANSWERED ON:26.02.2013 TERRORIST ACTIVITIES Agarwal Shri Jai Prakash;Biju Shri P. K.;Deo Shri Kalikesh Narayan Singh;Jindal Shri Naveen;Patil Shri C. R. ;Swamygowda Shri N Cheluvaraya Swamy ;Tagore Shri Manicka;Virendra Kumar Shri

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of terrorist activities reported along with the number of civilians and security personnel killed and the number of terrorists arrested and killed during each of the last three years and the current year, State/UT-wise;

(b) the status of the investigations conducted/being conducted in terror cases since the Mumbai terrorist attack;

(c) the status of newly created security/Intelligence agencies viz. National Counter Terrorism Centre (NCTC), National Intelligence Grid (NATGRID) and Crime and Criminal Tracking Network and Systems (CCTNS); and

(d) the measures taken by the Government to check terrorist activities in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a)&(b): As per the available information, the details of terrorist activities/bomb blasts that took place in the hinterland during the last

three years and the current year, the number of persons killed, number of persons arrested and the status of investigations is enclosed as Annexure-I.

(c): Government of India had notified setting up of the National Counter Terrorism Centre (NCTC) on 3rd February, 2012. Subsequently, some States raised certain objections with regard to the said Notification. Based on their request and for wider consultations with all the States/UTs on the issue, a meeting was held by the Union Home Minister with the Chief Ministers/Administrators/Lt. Governors of all the States/UTs on 5th May, 2012, wherein their comments/objections/suggestions were placed on record. The operationalisation of NCTC has been kept in abeyance.

The Government of India has set up National Intelligence Grid (NATGRID) as an attached office of the Ministry of Home Affairs with mandate to link data bases for conducting actionable intelligence to combat terrorism and internal security threats. CCS approved the DPR 'in principle' on 6.6.2011. The Planning commission has approved it as a Central Plan Scheme. In 2012, the EFC appraised the DPR on 23.1.2012 and CCS approved the DPR on 14.6.2012 for an amount of Rs. 1002.97 crore for implementation of Foundation, Horizon-I and some elements of Horizon-II of the NATGRID Project. Work on the foundation and first Horizon of NATGRID is in progress.

Crime and Criminal Tracking Network and Systems (CCTNS) Scheme was approved by the Government with a provision of Rs. 2000 crore as a 100% Centrally sponsored scheme on June, 2009. The System Integrator (SI) Contracts have been signed in 29 States/UTs. With respect to the CCTNS Networking solutions, Service Level Agreement (SLA) with BSNL has been signed across all the States/UTs and 8 States have been given permission to go ahead for existing SWAN connectivity. Also, State Project Management Units (SPMUs) Contracts have been signed in 29 States/UTs. As part of the capacity building (training), 7,03,781 participants have been imparted training till date. The total utilization of funds is Rs. 18923.50 lakhs under various heads against the total released amount of Rs. 42858.54 lakhs to all States/UTs.

(d): Law & Order and Police is a State subject, therefore, the primary responsibility to address these remains with the State Governments. Combating terrorism, however, is a shared responsibility considering its implication on internal security. The Government of India has been assisting the State Governments to modernize their Police forces through the Modernization of State Police Force Scheme. In order to deal with the menace of extremism and terrorism, the Government of India have taken various measures which, inter-alia, include augmenting the strength of Central armed Police Forces; establishment of NSG bubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, fold lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation agency has been constituted under the National Investigation Agency Act, 2008 to investigate and

prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorist threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter-alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing on various multi-lateral and bilateral fora.